

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7011 OF 2025

H.P. ARUN KUMAR & ORS. APPELLANT(S)

VERSUS

ADDANKI HARESH RESPONDENT(S)

O R D E R

Having heard the learned counsel for the appellants at length, we find no good ground and reason to interfere with the impugned judgment.

The appeal is, accordingly dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KUMAR)

.....J.
(K.V. VISWANATHAN)

NEW DELHI;
MAY 23, 2025.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 7011 OF 2025

H.P. ARUN KUMAR & ORS. APPELLANT(S)

VERSUS

ADDANKI HARESH RESPONDENT(S)

(IA No. 131352/2025 - EX-PARTE STAY and IA No. 131353/2025 -
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) :

Mr. Divyanshu Kumar Srivastava, AOR
Mr. Saurabh Pandey, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed, in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(signed order is placed on the file)